

Central Administrative Tribunal, Principal Bench

Original Application No. 1917 of 1996

New Delhi, this the 3rd day of May, 2000

Hon'ble Mr. Justice Ashok Agarwal Chairman
Hon'ble Mr. V.K. Majotra, Member (Admnv)

W/Const. SUNITA DEVI No.2237/SW, wife of
Shri Om Prakash, aged about 27 years,
presently posted at Welfare Department,
South-West Distt., Resident of C-3, Police
Station, Mehrauli, New Delhi. - Applicant

(By Advocate Shri Shanker Raju)

Versus

1. Union of India through its Secretary, Ministry of Home Affairs, North Block, New Delhi.
2. The Deputy Commissioner of Police, Headquarters-I, Police Headquarters, M.S.O. Building, New Delhi.
3. The Dy. Commissioner of Delhi, Government of N.C.T. of Delhi, C.S.S.II, Tis Hazari Court Complex, Delhi-110054. - Respondents

(By Advocate Shri Ajay Gupta)

O R D E R (Oral)

By Justice Ashok Agarwal, Chairman.-

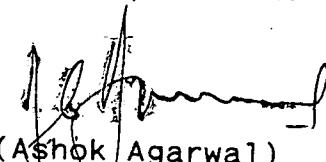
By the present OA the applicant claims appointment to the post of ASI (Woman) in Delhi Police on the basis of an OBC certificate issued by the Deputy Commissioner of Delhi, Govt. of N.C.T. of Delhi, respondent no.3 herein. She ^{is} was not being appointed as she was unable to produce a similar certificate from Haryana which is a place of her origin where the community 'Yadav' to which she belongs is not recognised as OBC whereas the same is recognised in Delhi.

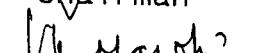
2. It is informed that the applicant has now been enrolled as an ASI on the strength of the aforesaid certificate issued by respondent no.3 on the basis of an interim order passed by the Delhi High Court in CWP

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No.1073/98 (Commissioner of Police & others Vs. Shri Parmender Kumar & others). In view of this, prayer made by Shri Shanker Raju, learned advocate appearing on behalf of the applicant, to withdraw the present OA is granted as the same has now been rendered infructuous. It goes without saying that the applicant will be at liberty to institute a fresh OA in case she is hereinafter held to be ineligible on the basis of the aforesaid certificate issued by respondent no.3 and/or in case interim orders issued by the Delhi High Court are vacated at the hearing of the aforesaid petition.


(Ashok Agarwal)
Chairman


(V.K. Majotra)
Member (Admnv)

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